

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

5. APPEAL/22(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.04.2024**

NAME OF THE PARTIES: PR. Commissioner of Income Tax- 02

VS

Registrar of Companies Pune

Appearance

For Appellant : Adv. Sheba Abraham i/b Adv. Prachi Wazalwar for the
Income Tax Department

For Respondent: None appeared

SECTION 252(1) OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

Issue Notice returnable on **11.06.2024**.

Registry is directed to make available the copy of the notice, postal receipt and track report/ acknowledgement before the next date of hearing.

The applicant is also directed to serve the notice on the Respondent, along with the copy of application (if not already served) and shall file service affidavit along with copy of notice, postal receipt, track report, email etc. well in advance so that the same is defect free and reflected on DMS before the next date of hearing.

Reply be filed within 2 weeks from the date of receipt of the notice.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)